

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:6415
ANSWERED ON:05.05.2010
DENIAL OF INFORMATION UNDER RTI ACT
Ram Shri Purnmasi

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether it has come to the notice of the Government that various Ministries/Departments are not divulging information to the applicants by invoking the provisions of Section 7(9) of the RTI Act, 2005 and ask the applicant to inspect the records in the matter;
- (b) if so, the details thereof;
- (c) whether public authorities can compel RTI applicants to inspect records;
- (d) if so, the Section of the Act under which the same can be done by the authorities;
- (e) the number of second appeals received by CIC in regard to the above; and
- (f) the steps taken by the Government to enforce the provisions of the Act?

Answer

Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; and Minister of State in the Ministry of Parliamentary Affairs (SHRI PRITHVIRAJ CHAVAN)

(a) & (b): Information is not centrally maintained. However, in three cases which are illustrative, i.e. CIC/AT/A/2007/00910, CIC/WB/A/2007/00522 and CIC/SG/A/2009/001920/4969, the matter has been brought to the notice of the Central Information Commission in the form of an appeal.

(c): No, Sir.

(d): Does not arise.

(e): The Central Information Commission does not maintain the information.

(f): The Government of India has constituted the Central Information Commission and all the States to which the Act applies have constituted the State Information Commissions. The Commissions, inter alia, monitor the implementation of the RTI Act, 2005. The Act has inbuilt mechanism to ensure that a Public Information Officer gives complete and correct information to the applicant. If the Public Information Officer fails to give complete and correct information, as per provisions of the Act, the Central Information Commission or the concerned State Information Commission, as the case may be, may impose penalty on the defaulting Public Information Officer. The Government is imparting training to public information officers, first appellate authorities and other stakeholders. It has issued several memoranda clarifying various provisions of the Act and has published five guides on the Right to Information Act.